

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 8**

**IA 3346/2023 IN C.P. (IB)/292(MB)2017**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **05.02.2024**

NAME OF THE PARTIES:    **EDELWEISS ASSET RECONSTRUCTION  
COMPANY LTD. V/s BHARATI DEFENCE  
& INFRASTRUCTURE LTD**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

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- 1) Insolvency Professional Mr. Sanjeev Goel i/b Devarajan Raman for the Applicant, Mr. Naman Kamdar, Ld. Counsel for the Liquidator and Mr. Ashraf Kapoor, Ld. Counsel for the Respondent are present.
- 2) Ld. Counsel for the Respondent seeks some time to proceed further in the matter as the process of transferring certificate in the name of the Corporate Debtor has not been done.

3) Stand over to 28.02.2024, for further consideration and hearing. Parties are at liberty to complete and exchange the pleadings well before the adjourned date.

Sd/-

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare